

**DIVISION BENCH**

**MENTIONED**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

I.A No. 624(KB)2021  
in  
C.P. (IB)/570(KB)2018

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup> July, 2021, 10:30 A.M**

Name of the Company	Aristo Texcon Private Limited		
Under Section	Section 60(5) / Section 10		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Mr. Rishav Banerjee, Advocate ] For Successful Resolution Applicant

**ORDER**

1. Ld. Counsel on behalf of the Successful Resolution Applicant present.
2. **IA No. 624(KB)2021** - This matter is not on Board today. Upon being mentioned, this is taken on Board today. Mr. Rishav Banerjee, Ld. Counsel appearing on behalf of the Successful Resolution Applicant submits that in spite of making full payments to Canara Bank and the other financial creditor, the security interest is not being released nor satisfaction of charge being filed with the Registrar of Companies. In the absence thereof, the Corporate Debtor is unable to open any new bank account for its operation nor is in a position to pay its employees and workers their salaries and wages.
3. Considering the urgency involved, this matter will be taken for urgent hearing on **29/07/2021**. The Registry is directed to issue notice to all the respondents, who shall enter appearance on that date.

**Harish Chander Suri  
Member (Technical)**

**Rajasekhar V.K.  
Member (Judicial)**

hb.